

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6570/2022

(Arising out of impugned final judgment and order dated 10-03-2022 in CRLA No. 1674/2019 passed by the High Court Of Judicature At Allahabad)

SANJEEV KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 97997/2022 - EXEMPTION FROM FILING O.T.)

Date : 15-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Abhisth Kumar, AOR

For Respondent(s) Mr. Apoorva Agrawaal, A.A.G.
Mr. Rajat Singh, AOR
Mr. Satyam Pandey, Adv.
Mr. Sarthak Chandra, Adv.

Mr. Prabhat Kumar Rai, Adv.
Mr. Yashshvi Virendra, Adv.
Mr. Mayur Raj, Adv.
Ms. Sandhya Gupta, Adv.
Mr. Christopher Dsouza, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for respondent no.2 prays for an adjournment.

As prayed, list the matter after two weeks.

In the meantime, counter affidavit may also be filed.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

